

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/724(KB)2020  
IA(I.B.C)/656(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>TH</sup> APRIL 2024**

|                  |   |
|------------------|---|
| IN THE MATTER OF | <b>ISERVE SOLUTIONS &amp; SERVICES PVT. LTD.<br/>VS<br/>CAPITAL ELECTRONICS AND APPLIANCES LTD.</b> |
| UNDER SECTION    | <b>IBC UNDER SEC 9</b>  |

**Appearance (via video conferencing/physically)**

Mr. Subhankar Chakraborty, Adv. ] For the Applicant  
Mr. Saptarshi Bhattacharjee, Adv. ]  
Mr. Shounak Chanda, Adv. ]  
Ms. Sayani Gupta, Adv. ]

Ms. Tanvi Luhariwala, Adv. ] For the Resolution Professional  
Mr. Rasik Singhania ] Resolution Professional-in-person

**O R D E R**

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/656(KB)2024**
  - a. This application has been preferred to condone the delay of 264 days in lodging the claim.
  - b. In view of the fact that liquidation application has been preferred and the same is reserved for orders and whereas upon allowing the said application, the applicant therein can come up with the claim before the Liquidator, we feel it appropriate to dispose of this I.A. without any orders but with the liberty.
  - c. The **IA(I.B.C)/656(KB)2024** accordingly stands **disposed of**.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**